

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.61/MP/2023

Subject : Petition under Sections 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.

Petitioner : IL&FS Tamil Nadu Power Company Limited (ITPCL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, ITPCL
Ms. Lavanya Panwar, Advocate, ITPCL
Ms. Shikha Ohri, Advocate, NVVN
Shri Kartik Sharma, Advocate, NVVN

Record of Proceedings

At the outset, the learned counsel for the Respondent No.2 requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request. Considering the above, the matter was adjourned.

2. The Petition remained part-heard and will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)